

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:660
ANSWERED ON:18.07.2002
PENDING CASES IN COURTS
DILEEP SANGHANI;KOLUR BASAVANAGOUD

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the measures, so far, taken to clear the huge arrears of pending cases in different High Courts in the country, have not yielded the desired results;
- (b) if so, the details of pending cases in Courts and high Courts in the country, State-wise, including Gujarat and Karnataka High Courts by the end of June 2002;
- (c) whether the Government propose to consider amendments to the existing laws to ensure early dispensation of justice; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) Yes, Sir.

(b) As per available information, the details of pending cases in the Supreme Court, High Courts and District Courts are at Annexe I & II.

(c)&(d) The Government has considered amendment to the existing laws to ensure early dispensation of justice. These include simplification of substantive laws and procedural laws on the basis of the advice and recommendations of expert bodies like the Law Commission, the Malimath Committee etc. The Code of civil Procedure (Amendment) Act, 1999, and the Code of Civil Procedure (Amendment) Act, 2002 have been brought into effect as per the Government notification dated 1st July 2002. The two Amendment Acts in Code of Civil Procedure, 1908 provide, inter-alia, fixing time frame for submission of written statement, early examination of witnesses by Commissions, restriction of number of adjournments to three to a party to a suit and delivery of judgment within 60 days after the hearing is over. As many laws adopt the procedure prescribed under the Civil Procedure Code, the amendments to the Code will have a much wider salutary effect on reducing delays in courts.

Government has set up the Malimath Committee for revamping the criminal justice administration comprehensively.